

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-125/2008(Pt.)/1427/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar,
Gauhati High Court,
Aizawl Bench, Aizawl.

Dated Guwahati the, rd23 February, 2024.

Sub:- **Earned leave.**

Ref:- Your note dated 22.02.2024.

Sir,

With reference to the above, I am directed to inform you that Shri Vanlalenmawia, District & Sessions Judge, Lunglei Judicial District has been granted **earned leave for nineteen days from 04.03.2024 to 22.03.2024, with station leave permission**, as prayed for. Further, Shri Vanlalenmawia is to hand over charge to the Addl. District and Sessions Judge, Lunglei District Court, and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-125/2008(Pt.)/1428-1429/A, dated, 23-02-2024

Copy to:

1. Shri Vanlalenmawia, District & Sessions Judge, Lunglei Judicial District.
- ✓ 2. The Project Manager, Gauhati High Court.

Sd/-
JT. REGISTRAR (VIGILANCE)

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